

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2013

- Subject : Petition under section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003 and Regulations of the Central Commission in respect of sale and purchase of power from the Gas Power Station (1967.08MW) of the petitioner to Maharashtra State Electricity Distribution Company Limited.
- Date of hearing : 19.12.2013
- Coram : Shri Girish B. Pradhan, Chairperson
Shri V.S Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Ratnagiri Gas and Power Private Limited, Noida
- Respondent : Maharashtra State Electricity Distribution Company Limited.
- Parties present : Shri M.G. Ramachandran, Advocate, RGPPL
Ms. Swageetika Sahoo, Advocate, RGPPL
Ms. Anushree Bardhan, Advocate, RGPPL
Shri Avinash Menon, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Pravin Chaturvedi, RGPPL
Shri S.K. Samui, RGPPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for adjudication of disputes raised by the respondent, Maharashtra State Electricity Distribution Company Limited (MSEDCL) regarding use of RLNG, which is a primary fuel for generation of electricity at Ratnagiri project. Learned counsel requested the Commission to direct the respondent to pay the capacity charges, energy charges and other charges.

2. Learned counsel for the petitioner submitted that the respondent, MSEDCL filed an Appeal No. 261/2013 before the Appellate Tribunal for Electricity to stay the Commission's order dated 30.7.2013 in Petition No. 166/MP/2013. However, ATE did not grant stay on the said order of the Commission. Learned counsel submitted that

as per the Commission`s order, the petitioner is entitled to claim the capacity charge in respect of the declaration of availability made on RLNG during the year 2011-12.

3. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondent.

4. The Commission directed the petitioner to serve copy of the petition on the respondent by 27.12.2013 who shall file its reply by 20.1.2014 with an advance copy to the petitioner. The petitioner was allowed to file its rejoinder, if any, on or before 31.1.2014.

5. The petition shall be listed for hearing on 18.2.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)